

(29)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 456/1997

Wednesday, this the 26th February, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI S. R. ADIGE, MEMBER (A)

O. S. Chauhan,  
C/O B-17 Ramprastha Colony,  
P.O. Chander Nagar,  
Ghaziabad (UP) 201011. ... Applicant

( By Shri S. C. Luthra with Shri O. P. Khokha, Advocates )

-Versus-

1. Union of India through  
Secretary, Ministry of  
Personnel, Public Grievances  
and Pensions, Govt. of India,  
New Delhi.

2. Secretary,  
Ministry of Home Affairs,  
Government of India,  
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for applicant on admission.

2. It is submitted that after departmental inquiry, the applicant herein was dismissed from service. As there was no appeal provided against the order of dismissal, he submitted a memorial/revision to the President on 16.1.1997, which is still pending. It is too early to say that respondents have delayed or are delaying the disposal of the memorial/revision.

3. Under the circumstances, we find no merits in this application and accordingly, it is dismissed.

*[Signature]*  
( K. M. Agarwal )  
Chairman

*[Signature]*  
( S. R. Adige )  
Member (A)

/ as/